

(d) and (e) Yes, Sir. Only 7 States have availed of the financial assistance under this scheme during 1997 till 31st July, 1997. The reasons relate mainly to non-submission of proposals, ineligibility of proposals on account of non-submission of utilisation certificates of past assistance sanctioned under the scheme and the limited budget provision available in the last quarter of the 1996-97 financial year.

**Statement-I**

*Statement Indicating the State-wise Fair Price Shops in the former Revamped PDS Areas and their Coverage under Door-Step Delivery Scheme*

S.No.	State/UT	Total No. of FPS in RPDS areas	No. FPS under door-step delivery
1.	Andhra Pradesh	8233	8233
2.	Arunachal Pradesh	928	928
3.	Assam	4117	4117
4.	Bihar	9402	1854
5.	Gujarat	4738	776
6.	Haryana	2132	2132
7.	Himanchal Pradesh	171	64
8.	Jammu & Kashmir	642	10
9.	Karnataka	8185	8142
10.	Kerala	1530	1515
11.	Madhya Pradesh	7575	7575
12.	Maharashtra	13755	2500
13.	Manipur	604	604
14.	Meghalaya	3839	nil
15.	Mizoram	957	180
16.	Nagaland	269	nil
17.	Orissa	9444	nil
18.	Rajasthan	9257	9234
19.	Sikkim	253	54
20.	Tamil Nadu	2365	1282
21.	Tripura	517	nil
22.	Uttar Pradesh	10298	3630
23.	West Bengal	3840	nil
24.	A & N Islands	67	67
25.	D & N Haveli	71	nil
26.	Daman & Diu	71	nil
27.	Lakshadweep	35	35
<b>Total :</b>		<b>103295</b>	<b>52932</b>

**Statement-II**

*Statement Indicating the State-wise Financial Assistance sanctioned under the Centrally Sponsored Scheme for purchase of Mobile Vans/Trucks during the Year 1997 (1.1.97 to 31.7.97)*

Sl. No.	State	Amount (Rs. in lakhs)
1.	Andhra Pradesh	56.00
2.	Arunachal Pradesh	38.61
3.	Jammu & Kashmir	26.27
4.	Kerala	32.00
5.	Madhya Pradesh	80.00
6.	Maharashtra	80.00
7.	Mizoram	35.08
<b>Total</b>		<b>347.99</b>

**Police-Criminal Nexus**

2156. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned "Pachas Hazar Rupye Har Roj Dakar Jati Hai Delhi Police" appearing in *Jansatta*, dated May 16, 1997;

(b) if so, the facts of the matter reported therein ; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) Yes, Sir. However, the inquiry so far made by the Delhi Police has not established either the allegation of mis-appropriation of the part of the money seized from the premises of the dealer in question in the course of the raid conducted by the police nor the allegation that the dealers in lottery tickets were made to pay any illegal gratification to the SHO of the local Police Station.

**Dumping of Hazardous Wastes**

2157. SHRI MADHUKAR SARPOTDAR :  
SHRI PRAKASH VISHWANATH PARANJPE :  
DR. LAXMI NARAYAN PANDEY :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Australian hazardous waste (Copper ash, lead waste and scrap, zinc waste and scrap etc.) are being

dumped in India in violation of the 'Basel Convention on the Transboundary Movement of Hazardous Wastes';

(b) if so, the details thereof ;

(c) the total quantum of such hazardous wastes dumped in India since the adoption of the Basel Convention ;

(d) whether the Government have taken up the matter with the concerned countries;

(e) if so, the result thereof ; and

(f) the steps taken by the Government for the disposal of such hazardous wastes ?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) No, Sir. Hazardous wastes are not being dumped in India in violation of the Basel Convention on the Control of Transboundary Movements of Hazardous Wastes and their Disposal, 1989.

(b) to (e) Does not arise.

(f) The import of hazardous wastes is regulated under Rule 11 of the Hazardous Wastes (Management and Handling) Rules, 1989, under the Environment (Protection) Act, 1986. According to these Rules, the import of hazardous wastes from any country to India is not permitted for dumping and disposal.

[Translation]

#### Ration Allowance to Delhi Police Personnel

2158. SHRI HARIVANSH SAHAI :  
KUNWAR SARVARAJ SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are considering or propose to consider the demand for ration allowance to Delhi police personnel ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) The matter had been referred to the Fifth Pay Commission but the Commission have not favoured grant of ration allowance to the Delhi Police Personnel. Further, a Civil Writ Petition has been filed in Delhi High Court by some personnel of Delhi Police praying for sanction of ration money to Delhi Police Personnel. The matter is *subjudice*. However, the Delhi Police have been asked to furnish a detailed proposal in justification of the demand to enable the Government to examine the issue in detail.

#### Setting up of Food Processing Industries

2159. SHRI SHIVRAJ SINGH :  
SHRI MAHAVIR LAL BISHVAKARMA :  
SHRI DATTA MEGHE :  
SHRI PAWAN DIWAN :  
SHRI RAM KRIPAL YADAV :  
SHRI MOHAMMAD ALI ASHRAF FATMI :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government propose to set up food processing industries during the current year in various states ;

(b) if so, the details and locations thereof, State-wise , and

(c) the estimated expenditure likely to be incurred and the time by which the industries are likely to be set up ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (c) Ministry of Food Processing Industries does not set up any food processing industries units directly in any state. However, under the developmental plan Schemes being operated by Ministry of Food Processing Industries, financial assistance is extended to state Government Organisations Joint Sector/Assisted Sector Projects, Cooperatives, Voluntary Agencies, Non-Government Organisations etc. for development of food processing industries. The plan outlay for the schemes during 1997-98 is Rs. 60 crores. Our schemes are project specific and not area or state specific.

[English]

#### Prices of Common Medicines

2160. SHRI BHAKTA CHARAN DAS : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government are aware that there is a big difference between wholesale and retail prices of some common medicines;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps being taken by Government in this direction?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI M. ARUNACHALAM) : (a) In a competitive environment, in order to capture a larger market share, companies tend to offer attractive commissions to wholesalers retailers of the drugs and medicines resulting in difference between the two prices.

(b) Under the current drug policy approximately 50 percent of the medicines are under price control. While these products are sold at the government notified prices, in the